The details of the funds spent on impiementation of these schemes by this Ministry during the last three years, State-wise, scheme-wise and year-wise are available on the Ministry's website-www.socialjustice.nic.in.

Improvement of education

*207. SHRI RAJU PARMAR: SHRIMATI KAMLA MANHAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government propose to improve the standard of education through various schemes at affordable fees;
 - (b) if so, the details thereof;
- (c) whether Government's attention has been drawn to exorbitant fees being charged by private institutions/schools in Delhi; and
- (d) if so, the steps being taken to formulate guidelines to regulate the fee structure of private institutions/schools in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) and (b) Improvement of educational standards is a continuous process. Sarva Shiksha Abhiyan, Teacher Education, Information and Communication Technology in Schools and Navodaya Vidyalayas are the major schemes being implemented, among others, for qualitative improvement of school education, Besides, the National Curriculum Framework for School Education has been revised in 2005 with improvement of quality as the main focus. University Grants Commission and All India Council for Technical Education (AICTE) look after the aspects of standard and quality in higher and technical education, respectively.

(c) and (d)As per the Delhi School Education Act, 1973, the manager of every recognized school shall, before the commencement of each academic session, file with the Director a full statement of the fee to be levied by such school during the ensuing academic session, and except with the prior approval of the Director, no such school shall charge, during the academic session, any fee in excess of the fee specified by its manager in the said statement.

If a complaint is received regarding charging of fee in contravention of the above provision, action is taken against the defaulter school as per the provision of the said Act, and a direction is issued to the School to comply with the law.

Discrimination against Scheduled Castes at temples

*208SHRIMATIBRINDA KARAT: Wil the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of all those temples in the country where Scheduled Castes are not permitted to enter, and
 - (b) whether Government are planning any special steps to prevent this?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MATI MEIRA KUMAR): (a) and (b) Preventing any person from entering any place of public worship which is open to persons professing the same religion is an offence under Section 3(a) of the Protection of CM Rights Act, 1955. It is punishable with imprisonment for a term of not less than one month and not more than six months and also with fine which shall not be less than one hundred rupees and not more than five hundred rupees. The Act is implemented by the State Governments and Union Territory Administrations.

Expansion of DTH servicee

- *209. SHRI VIJAY J. DARDA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether the Government are aware of the urgent need for expansion of DTH services to cater to the local aspirations i.e. new channels should be made available on DTH services for regional and subjects specific needs;
- (b) how the lack of trained personnel which is a perennial problem, is proposed to be dealt with; and
- (c) whether his Ministry has implemented the recommendations of the Expenditure Reforms Commission that proposed drastic down-sizing?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYARANJAN DASMUNSI): (a) Yes, Sir. The DTH bouquet of